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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI  
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O.A.No. 1158/91

Date of decision. 28.10.1992

Shri P.R. Sood .. Applicant

V/s

Union of India & .. Respondents  
Ors.

CORAM:

Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman (J)

Hon'ble Member Mr. I.P. Gupta, Member (A)

For the Applicant .. Shri Chander Sekhar with  
Shri Madhav Panikar, Counsel for  
the applicant.

For the Respondents .. Shri N.S. Mehta, Senior  
Counsel.

(1) Whether Reporter of local papers may be  
allowed to see the Judgement ?

(2) To be referred to the Reporter or not ?

JUDGEMENT (ORAL)

[Delivered by Hon'ble Shri I.P. Gupta, Member (A)]\_7

Both the counsels are finally heard. The  
applicant had requested for quashing the promotion  
of his juniors to Grade II of the IFS in preference  
to the applicant and for consideration of his  
promotion to Grade II in accordance with the rules.

The Learned Counsel for the applicant drew our

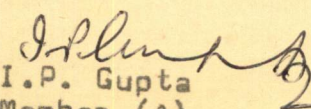
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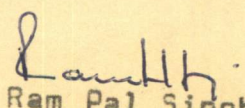


attention to Annexure E of the application where it has been mentioned that some senior officers gave the impression to the applicant that he was recommended by the DPC in 1989.

2. The main issue to be examined <sup>is</sup> whether the applicant was duly considered for promotion to Grade II along with his juniors. None has <sup>a right</sup> ~~arise~~ to promotion but has <sup>a right</sup> ~~arise~~ to be considered for promotion. The Learned Counsel for the respondents produced the documents regarding the DPC proceedings of 1989 and 1990 relating to promotion of Grade III Officers to Grade II. The minutes of the DPC proceedings ~~show~~ <sup>show</sup> that the applicant was not recommended for promotion. The promotion was to be done by adopting the method of selection and, therefore, merit played the over-riding role in consideration of the cases for the said promotion.

3. As the applicant was duly considered both by the DPC on 29.3.1989 and 29.3.1990 and as he was not recommended for promotion, the question of quashing the orders of promotion of his juniors or the question of <sup>respondents</sup> ~~issuing~~ any direction to <sup>for</sup> promoting him does not arise. The application is thus bereft of any merit and is dismissed with no order as to costs.

  
I.P. Gupta  
Member (A)  
28.10.1992

  
Ram Pal Singh  
Vice-Chairman (J)  
28.10.1992.